

	1	2	3	4	5	6	7
9. Non-receipt of share certificate after endorsement; stickers (Under Section 113)		2750	2331	491	701	346	282
10. Non-receipt of allotment/Call money notice (Under Section 73)		341	134	148	132	110	76
Total		27374	21093	12435	10277	10795	5173

Note: In addition to redressal of complaints as above, prosecutions against the errant companies were also ordered in 16, 114 and 64 cases during the years 1995-96, 1996-97 and 1997-98 respectively.

Shortage of Power in U.P.

3016. SHRI PRADEEP KUMAR YADAV: Will the Minister of POWER be pleased to state:

(a) whether there is shortage of power particularly in industrial area of Uttar Pradesh;

(b) if so, the total demand and supply of power in the State at present;

(c) the steps being taken by the Union Government for additional allocation of power in the State; and

(d) the likely time taken by the State to become self reliant in the power sector?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) and (b) The power supply position in Uttar Pradesh (U.P.) including the industrial sector, during 1997-98 and May 1998 is given below:

Energy	1997-98 (Figures in MU)	
		May, 1998
Requirement	41157	3715
Availability	36105	3306
Deficit	5052	409
Percentage Deficit	12.3%	11.0%

The notified power cuts on industries in Uttar Pradesh as in May, 1998 are as under:

(i) 20 hours supply to arc/induction furnaces and rolling/rolling mills from 2200 hours to 1800 hours (next day).

(ii) One day weekly off and peak period restriction (1800 hours to 2200 hours) on non-continuous process industries.

(c) Uttar Pradesh has been allocated 2670 MW from the central sector power stations in the northern region and an additional 17% (138 MW) out of unallocated quota from these central sector stations. However, UPSEB is unable at

present to utilise 554 MW out of its share owing to financial constraints.

(d) Various measures are being taken to improve the availability of power in Uttar Pradesh which include maximising generation from existing capacity, renovation and modernisation of power stations, better demand management, reduction in Transmission and Distribution losses and assistance from neighbouring States/Systems. In addition new power plants having capacity of 3264 MW are planned/ Under execution in Central/State/Private Sector in Uttar Pradesh. This will improve the power availability in the State.

[English]

Time Bound Power Sector Reforms

3017. SHRI SANDIPAN THORAT: Will the Minister of POWER be pleased to state:

(a) whether the World Bank has written to the Government for time bound power sector reforms to be executed by the State Electricity Boards;

(b) if so, the details of recent communication addressed to the State particularly Maharashtra State by the World Bank recently;

(c) the details of review of major reforms programme undertaken by the State Electricity Boards, State-wise; and

(d) the extent to which it satisfies the World Bank expectations?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) and (b) The Government of Maharashtra and the World Bank are in correspondence over the Second Maharashtra Power Project Loan 3498-IN. The World Bank has asked the Government of Maharashtra to expand its reform package and take measures which would inter alia include implementing the recommendations of the Rajadhyaksha Committee set up by the State Government.

(c) and (d) By enacting the Orissa Electricity Reforms Act 1995, Orissa State has initiated steps for reforming and restructuring the Power Sector, which *inter-alia* include setting up of Electricity Regulatory Commission, unbundling the State